

By Registered Post with AD

THE HIGH COURT OF KERALA

Kochi : 682 031

Dated : 06-07-2017

PROCEEDINGS

High Court Establishment - **temporary appointment** to the category of Personal Assistant (Grade II) to Judge in the High Court (179 days) – NCA vacancies - orders issued.

- Read: 1. High Court letter of even number dated 11.01.2017.
2. Letters No. C2 17/54 dated 10.02.2017 from the District Employment Officer, Ernakulam.
3. Ranked list No. A6-8249/2016/REC1 dated 21-06-2017.
4. Rule 21 of the Kerala High Court Service Rules, 2007.
5. G.O.(P) No. 171/2016/Fin dated 15.11.2016.

Order No. A6-8249/2016

Smt. Hazina M.H., Malekudy House, Perumbavoor, Ponjassery P.O., Ernakulam, Kerala, Pin - 683547 included in the Ranked list read (3) above is offered appointment as Personal Assistant (Grade II) to Judge in the High Court of Kerala **on temporary basis** under Rule 21 of the Kerala High Court Service Rules, 2007, in the scale of pay of ₹ 27,800 - 59,400 with a compensatory allowance of ₹700/- per month, **for a period of 179 days** from the day she joins duty.

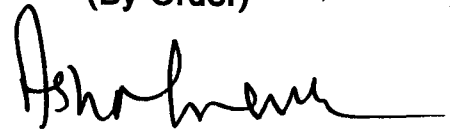
This appointment will not confer upon her any right to make any preferential claim to future appointment and that the High Court can at any time terminate her appointment under any circumstances.

If she agrees to accept **the temporary appointment**, she is directed to report for duty **within ten days** from the date of receipt of this appointment order, with the following documents;

1. Original certificates in proof of age and qualifications.
2. Medical Certificate of fitness in the form appended herewith, issued by a Civil Surgeon or a Honorary Medical Officer of Civil Surgeon's rank or the Director of Indigenous Medicine.
3. Two recent passport size photographs.
4. Duly filled in Spark Form No. 1 appended herewith along with supporting documents in original.
5. Duly filled in statement of properties in the proforma appended herewith.
6. A conduct certificate recently issued by a gazetted officer.

In case she fails to report for duty within ten days from the date of receipt of this order, her temporary appointment will be treated as cancelled.

(By Order)



Ashok Menon
Registrar General



To

- The person concerned. **(By Registered post with A/D)**
- The Public Relations Officer, High Court
- The Private Secretary to the Chief Justice, High Court.
- The Personal Assistant to the Chief Justice, High Court.
- The Security Officer, High Court.
- The Confidential Assistants to the Registrars, High Court.
- The Section Officer, CJ's Secretariat, High Court.
- The 'G' (Accounts – II & III) Sections, High Court.
- The Finance Wing, High Court.
- ~~The IT Section, High Court (for publishing in the High Court Website)~~
- The Administrative Records Section, High Court (2 Copies).
- The File/Stock File.